

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ORDER SHEET

O.A / ~~MA~~ / ~~RA~~ / CP NO. 75 OF 2007

Applicant/s S.S. Bhatia Respds. U.D.I. Rao.

Advocate for Applicant/s En D.D. Gupta Advocate for Respondent/s Sri Anil Kumar

Notes of the Registry	Orders of the Tribunal	Sheet No. 5
	<u>05/02/09</u> Hon Mr. Ashok S. Karmadig, JM. Hon Mrs. Manjulika Gautam, AM. There is no representation on behalf of applicant even in the revised call. En Anil Kumar appears for the respondent. It is seen from the order sheets that on earlier occasions also learned Counsel for the applicant is not showing any interest and he has also not filed any R.A. on or today. Therefore, we do not find any justification in adjourning the matter. Accordingly on stands dismissed for non-prosecution. AM. JM. Ⓜ	

Contd. On Sheet No. _____